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SLP(C)No. 9332 OF 2001

ITEM No.39

Court No. 9

SECTION IX  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.9332/2001

(From the judgement and order dated 18/12/2000 in WP 5438/2000  
of The HIGH COURT OF BOMBAY)

SUKHDEO RAGHUNATH THAKRE

Petitioner (s)

VERSUS

MAHATMA GANDHI VIDYA MANDIR & ORS.

Respondent (s)

( With Office Report )

Date : 07/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner (s)

Mr.Ravi Adsure,Adv.,  
Mr.Gopal Balwant Sathe,Adv.

For Respondent (s)

for R-1

Mr.N.M. Sakhardande,Adv.,  
Ms.Meenakshi Sakhardande,Adv.,  
Ms.Ruby Singh Ahuja,Adv.

Mr.S.V. Deshpande,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Four weeks time as prayed for is granted for filing  
counter affidavit. Two weeks thereafter is granted for  
filing rejoinder affidavit.

Stand over for six weeks.

.SP1

(Vijay Kumar Sharma)  
Court Master

(K.K. Chadha)  
Court Master